

ICFAI LAW SCHOOL  
THE ICFAI UNIVERSITY, Dehradun

**6<sup>TH</sup>** *Presents*  
INTER UNIVERSITY MOOT  
COURT COMPETITION, 2025

**BROCHURE**

15th & 16th February, 2025

**SCC<sup>®</sup> ONLINE** **TIMES** **LawBhoomi<sup>®</sup>**

**MEDIA PARTNER**



**KNOWLEDGE PARTNER**



**E-LEARNING PARTNER**



# INVITATION LETTER

ICFAI Law School, The ICFAI University Dehradun is pleased to announce its 6th Inter University Moot Court Competition to be held at National level on 15th February - 16th February 2025. This competition is organized in synchronization with the vision and objective of the ICFAI University i.e. acquiring domain knowledge, developing professional skills, and its application in the practical world. The competition strives to give a platform to the budding lawyers of our country to imbibe analytical skills in real-time situations. The ultimate aim is to engage with students and allow them to experience the complexities of the law.

With immense pleasure, we take this opportunity to invite your esteemed organization to participate in the Moot Court Competition actively. We solicit your presence in our competition by sending a team and enhancing the process. A copy of detailed rules and regulations is attached herewith for your kind reference.

It would be an honour to have participation from your esteemed institute. We are thanking you in anticipation.

We are looking forward to your engagement in the event.

Thanking you,  
Warm regards,  
ICFAI Law School,  
The ICFAI University, Dehradun





# ABOUT THE ICAFI UNIVERSITY



The ICAFI University Dehradun, Uttarakhand (hereinafter referred to as the University) was established under the ICAFI University Act 2003 (Act No.16 of 2003) passed by the Uttaranchal Legislative Assembly and assented to by the Governor on July 08, 2003.

The ICAFI University secured 44th rank in the World Universities with Real Impact (WURI) Rankings 2020 released by United Nations Institute for Training and Research. ICAFI is the only non-governmental institution among two Indian Universities in this list. The University has also been awarded the certificate for E-Learning Excellence of Academic Digitization (e-LEAD).





# ABOUT ICFAI LAW SCHOOL



The ICFAI Law School (formerly known as Faculty of Law), a constituent of the ICFAI University Dehradun, is established to develop a new generation of legal professionals through the comprehensive and contemporary body of knowledge integrating law with Management/Humanities. The Bar Council of India has accorded its approval for imparting three-year and five-year Law courses at ICFAI University, Dehradun, Uttarakhand, and awards degrees in law. The ICFAI Law School, Dehradun offers B.B.A.-LL.B (Hons.) and B.A.- LL.B(Hons.) integrated five-year courses, One Year LL.M in Corporate and Constitution laws, PhD full-time and part-time programs.

The ICFAI Law School, Dehradun held the 1st Rank in the category of “Top Law School in the State of Uttarakhand” by CSR-GHRDC Law Schools Survey 2022. It also secured 1st position in Uttarakhand & 13th among Top Law Colleges (Pvt.) in India -IIRF. The ICFAI Law School, Dehradun ranked 11th, by India Today under the category Best College in North India- Law MDRA Best Colleges Survey- 2021.





# ABOUT THE COMMITTEE



The Moot Court Committee (MCC) is the official student committee for managing mooting activities and events at ICFAI Law School, Dehradun. The Committee consists of members from B.B.A./B.A. LL.B.(Hons.) programme. The Committee conducts the Intra University Moot Court Competition each year, a competition that forms the basis for selecting university students to prepare them for national and International Moot Court Competitions.

The Committee also conducts National Level Moot Court Competition. The Committee is also committed to train and preparing every student, especially the fresher batch on the nuances of mooting, drafting and advocacy by holding workshops, orientation & comprehensive guidance program.

The competition strives to give a platform to the budding lawyers of our country to imbibe analytical skills in real-time situations. The ultimate aim is to engage with students and allow them to have firsthand experience of the complexities of the law. The goal of the Moot Court Committee is to provide opportunities to harbour research, oral advocacy and legal drafting skills and other essential powers to mould an individual into an adept speaker.

# MESSAGE FROM DIGNITARIES



**Prof. (Dr.) Ram Karan Singh**  
Vice-Chancellor

I am ecstatic to know that ICFAI Law School, The ICFAI University, Dehradun is organizing “The 6th ICFAI Inter University Moot Court Competition, 2025”, on 15th-16th February, 2025.

The goal of this Competition is to bring together budding lawyers and adjudicators in the field of law to showcase their legal, analytical, adjudication skills and explore recent developments in the field of law and put forth creative ideas to applications and challenges to legal system. I congratulate the organizing team of “The Moot Court Committee” for selecting a Competition that will bring about ideas to carve a path towards development of the law students as well as the Indian legal system.

**I extend my best wishes for the success of the Competition.**

On behalf of The ICFAI Law School, The ICFAI University, Dehradun, I am delighted to welcome you all to the “The 6th ICFAI Inter University Moot Court Competition, 2025”, on 15th-16th February, 2025 organized by “The Moot Court Committee”

This competition will help you showcase your legal writing, critical thinking, and analytical skills.

We hope that this competition becomes a valuable learning experience for you, and **we wish you all the best for the competition.**



**Dr. Ramesh Chand Ramola**  
Registrar

The “6th ICFAI Inter University Moot Court Competition, 2025” will be a reflection of the unflagging commitment of the ICFAI Law School, The ICFAI University Dehradun to the cause of professional legal education in India.

The zeal and meticulousness of the effort displayed by “The Moot Court Committee” in organizing the competition is commendable. The Competition will be very beneficial for all the participants as it will make them aware about all the nuances that are rudimentary in the Legal Profession. The Competition will not only enhance the argumentative skills of all the participants but also strengthen their drafting skills. On this note, I cordially welcome you to attend the 5th National ICFAI Moot Court Competition, 2024 by ICFAI Family.

**My best wishes to the organisers and the participants in this endeavour.**



**Prof. (Dr.) Tapan K Chandola**  
Dean, ICFAI Law School

# MESSAGE FROM DIGNITARIES



**Dr. Monica Kharola**  
Associate Dean ICFAI Law School

I am pleased to invite you to “The 6th ICFAI University Moot Court Competition, 2025”, on 15th-16th February, 2025. organized by The Moot Court Committee, ICFAI Law School, ICFAI University, Dehradun.

It is essential for young promising lawyers to be exposed to legal learning through projects, group discussions, seminars, mooting and competitions like judgment writing.

**I wish best to the participants and the organising team.**

I, as faculty convenor, solicit your presence to take participation in this prestigious event where students from across India will converge to demonstrate their exceptional judgment writing skills, articulating sound legal principles and cogent reasoning through their adjudications. Your participation would significantly contribute to the distinction of this event.



**Dr. Suneel Kumar**  
Faculty Convenor

The ICFAI University, Dehradun endeavors to provide a conspicuous platform that facilitates each student with ample opportunities to enhance and exhibit their skills and learning in varied domains.

Every student is unique and capable, we believe in providing the apt ambience, culture and opportunities that would help them discover their inner potential and expand their horizons in all spheres. Our aim is to bring the best in the individuals, so that they can be the flag-bearers of positive change in the near future. Best wishes to all the teams, no matter which team comes out as winner because for me everyone is winner who showed courage to participate and compete with all of their capabilities.



**Mr. Gaurav Yadav**  
Faculty Co-Convenor



# AWARDS

**WINNER - Cash Prize of Rs. 21,000/- + Merit Certificate + Trophy**

**RUNNER-UP - Cash Prize of Rs. 11,000/- + Merit Certificate + Trophy**

**BEST SPEAKER - Cash Prize of Rs. 2,100/- + Merit Certificate + Trophy**

**BEST RESEARCHER - Cash Prize of Rs. 2,100/- + Merit Certificate + Trophy**

**\*Certificate of participation shall be given to all the participating teams.**

## A B O U T T H E E V E N T

The Moot Court Competition serves as an opportunity for law students to showcase their legal research, critical thinking skills and knowledge, to demonstrate their legal skills to create convincing arguments.

The Moot court Competition invites law students to deliver well-reasoned and persuasive arguments on a given legal case and helps in demonstrating their ability to analyse complex legal issue, and helps in deeper understanding of legal concepts, procedures.

The objective of this competition is to provide a platform for students to demonstrate their knowledge and application of legal concepts.

Formal White Shirt,  
Formal Black Pant,  
Black tie, Formal Black  
Blazer  
and Formal Black shoes.

## DRESS CODE

Formal White Shirt,  
Formal Black Pant, Black  
tie, Formal Black Blazer  
and Formal Black shoes.  
Or  
White Salwar and Kurta.





# RULES & REGULATIONS

## 1. Interpretation Clause:

The following terms shall have the corresponding meanings unless otherwise specified:

- **“Administrator”** shall refer to the ICAFI Law School, The ICAFI University, Dehradun.
- **“Bench”** refers to the members duly invited by the institute, to adjudge any of the rounds, collectively.
- **“Competition”** shall mean the 6th Inter University Moot Court Competition, 2025.
- **“Competition Rules”** shall refer to the competition's official rules as amended from time to time.
- **“Court Room”** shall refer to the rooms assigned by the organizing committee where the pleading rounds will take place.
- **“IST”** shall refer to Indian Standard Time.
- **“INR”** shall refer to the Indian National Rupee.
- **“Knockout Round”** shall refer to the Competition's Quarter Final, Semi-final, and Final round.
- **“Memorial”** shall refer to the memorandum of written submissions submitted by any participating team as per the Competition Rules.
- **“Moot Proposition”** shall refer to the facts and issues released by the Organizing Committee of the competition with its clarifications and corrections.
- **“Official Email”** shall refer to the official email address (facultycoordinator@mcc994@gmail.com) of the Moot Court Committee (MCC), ICAFI Law School, The ICAFI University, Dehradun.
- **“Organizing Committee”** (hereinafter to be referred to as the “OC”), shall refer to the Moot Court Committee, ICAFI Law School, The ICAFI University, Dehradun.
- **“Participating Team”** means the team that has registered itself for the competition as per the rules.
- **“Team Code”** means a unique code assigned by the Moot Court Committee to the registered team.



# RULES & REGULATIONS

## 2. Oral rounds:

- The Oral Round shall have four levels – Preliminary Round, Quarter-final, Semi-final and Final.
- Before the beginning of the oral rounds, the Speakers of the team shall inform the Court Masters regarding the allocation of time between both the Speakers and the time reserved for rebuttal.
- Once informed, the time shall not change. However, Judges, at their discretion, may extend the oral argument's time up to five minutes per team.
- Only one speaker shall be allowed to present in rebuttal or sur-rebuttal. The time reserved for rebuttal and sur-rebuttal cannot be divided between the speakers.
- Rebuttal and sur-rebuttal time shall not be reserved beyond 5 minutes.
- Passing notes to the speakers by the researcher during the round is allowed.
- All teams are expected to carry with them any case law and authorities to which they intend to refer.
- The oral arguments should not extend beyond the issues in the memorials.
- In case of a tie, the team with the higher memorials score, i.e., the score of the memorials, will win the round.
- The Best Speaker Award shall be determined based on the individual aggregate score of the speakers taken only from the Preliminary Rounds. Individual Aggregate Score shall be determined as the sum of the marks scored by the speaker in both the preliminary rounds.





# RULES & REGULATIONS

## 3. PARTICIPATION AND ELIGIBILITY

- All students who are pursuing an Integrated 5-year LL.B. or 3-year LL.B. program from recognized Law Schools, Universities, and Institutions in India shall be eligible to participate.
- Each institution can be represented by only one team.

## 4. TEAM COMPOSITION

- Each participating team may consist of either two (2) or three (3) members.
- A team of two members shall include two speakers only.
- A team of three members shall include two speakers and one researcher.
- All members of a team should belong to the same institution/department.
- Any team, intending to change the team composition of the team shall intimate the OC by sending an e-mail at [facultycoordinator@mcc994@gmail.com](mailto:facultycoordinator@mcc994@gmail.com)

## 5. LANGUAGE

- The language for the Competition shall strictly be English, which shall be the official language of the Competition.

## 6. IDENTIFICATION OF TEAMS

- Each team shall be identified only by the unique team code allotted to them after the completion of the registration process.
- No team shall indulge in any activity which shall disclose their identity or the identity of their institution in any manner. Such disclosure shall invite penalties including disqualification. The final decision shall be as per the discretion of the organizer.
- Teams shall use only their Team Code for identification purposes. Names of participants or their colleges should not appear on or within the written submissions. Signature pages are prohibited.



# RULES & REGULATIONS

## 7. REGISTRATION

### 7.1 PROCEDURE

- Each participating team shall fill out the registration form available at (<https://forms.gle/eUdXmnfYE9ed36AK8>) by 5th February, 2025; 23:59 IST for registering in the competition.
- No-objection certificate from the institution shall be attached to the hard copy of the registration form by each participating team.
- Upon successful completion and submission of the registration form, each team will receive a confirmation email from the OC.
- If any team does not receive the confirmation email, they should send an email with their registration details to the official email ([facultycoordinator@mcc994@gmail.com](mailto:facultycoordinator@mcc994@gmail.com)).
- Incomplete registration form will not be accepted.
- The team shall nominate one member of the team as a primary contact person, who shall communicate all information concerning the competition. It shall be the responsibility of the person nominated to convey all such information to the other member(s) of the team.

### 7.2 PAYMENT

- All teams shall be required to make a payment of **INR 3000/-** as the fee for registration to participate in the Competition. In addition to this, the OC will Provide Accommodation Assistance.
- All the payments shall be made via Payment Link which are mention below- <https://iudehradun.edu.in/conference/MCCCompetition2025/>
- After successful payment kindly reply the mail and attach the screenshot of payment, transaction ID, Date of Transaction and team name
- The Organizing Committee will confirm the registration only after receiving the payment and duly filled registration form within the respective time limit.
- No refund shall be given under any circumstance in case of withdrawal.



# RULES & REGULATIONS

## **8. Submission Guidelines**

### **8.1. Memorial Preparation Requirements:**

- Each team must prepare Memorials/Written Submissions for both parties to the dispute (Petitioner and Respondent).

### **8.2. Soft Copy Submission:**

- One soft copy of the Memorial for each side must be uploaded through the Google Form provided by the Organizing Committee.
- The file name must be the allocated team code followed by the first letter of the party represented:
  - Team Code Example :
  - For the Petitioner: TC-01[P]
  - For the Respondent: TC-01[R]

### **8.3. Hard Copy Submission:**

- Each team must submit three hard copies of the Memorials for both sides.
- The hard copies must be identical to the soft copies submitted.

### **8.4. Submission Deadlines:**

- Soft Copy Submission Deadline: 10th February, 2025
- Hard Copy Submission Deadline: 15th February, 2025

### **8.5. Penalties for Late Submission:**

- A delay in submission will attract a penalty of 1 point per day per side.

### **8.6. Confidentiality and Anonymity:**

- Memorials must not contain any information identifying the institution or participants.
- Team codes, assigned by the Organizing Committee, must be used for identification.

### **8.7. No Revision Policy:**

- Once submitted, no revisions, supplements, or additions to the Memorials are allowed.





# RULES & REGULATIONS

## **9. Memorial Formatting Guidelines**

### **9.1. General Text Formatting:**

- Font Type: Times New Roman
- Font Size: 12 pts
- Line Spacing: 1.5 line spacing
- Alignment: Justified
- Page Margins: 1 inch on all sides
- Paper Size: A4

### **9.2. Footnotes Formatting:**

- Font Type: Times New Roman
- Font Size: 10 pts
- Line Spacing: Single spacing
- Alignment: Justified

### **9.3. Page Numbering:**

- Pages up to the Summary of Arguments must use small Roman numerals (i, ii, iii, etc.).
- Pages from Written Arguments onward must use Hindu-Arabic numerals (1, 2, 3, etc.), starting from 1.
- Page numbers must be placed at the bottom right corner of each page.

### **9.4. Page Limitations:**

- The Memorial, including the cover page, must not exceed 30 pages.



# RULES & REGULATIONS

## ***10. Cover Page Guidelines***

### **10.1. Color Scheme:**

- Petitioner Memorial Cover Page: Blue
- Respondent Memorial Cover Page: Red

### **10.2. Contents of the Cover Page:**

- Team Code (top right corner)
- Name of the Court
- Case Title
- Year of the Competition
- Side Represented (Petitioner or Respondent)

## **11. *Mandatory Sections in the Memorial***

Each Memorial must include the following sections in order:

1. Cover Page
2. Table of Contents
3. List of Abbreviations
4. Index of Authorities
5. Statement of Jurisdiction
6. Statement of Facts (non-argumentative)
7. Issues Raised
8. Summary of Arguments
9. Arguments/Pleadings Advanced
10. Prayer for Relief



# RULES & REGULATIONS

## 12. Evaluation Criteria

### 12.1 Memorial (100)

Sr. No.	PARAMETERS	MAXIMUM SCORES
1	Knowledge of Law and Facts	20
2	Proper and Articulate analysis	20
3	Extent and Use of Research	20
4	Clarity and Organization	20
5	The correct format, Citation Grammer and Style	20

### 12.2 Oral Round (100)

Sr. No.	Particulars	Maximum Marks
1	Knowledge/Interpretation of Law	20
2	Application of Law to Facts	20
3	Ingenuity and Ability to answer	20
4	Style, Poise, Courtesy and Demeanor	20
5	Compliance with Rules and Specifications	20





# RULES & REGULATIONS

## ***13. Additional Formatting Checklist***

Section	Font Type	Font Size	Line Spacing	Alignment	Margins
<b>Main Text</b>	Times New Roman	12 pts	1.5 spacing	Justified	1 inch on all sides
<b>Footnotes</b>	Times New Roman	10 pts	Single spacing	Justified	1 inch on all sides

### **Note:**

**Adherence to this rulebook is mandatory. Non-compliance will result in penalties or disqualification at the discretion of the Organizing Committee.**



### **PAYMENT LINK**

<https://iudehradun.edu.in/conference/MCCompetition2025/>

**1**

### **REGISTRATION LINK**

[https://forms.gle/eUdXm\\_nfYE9ed36AK8](https://forms.gle/eUdXm_nfYE9ed36AK8)

**2**

### **SUBMISSION LINK**

[https://forms.gle/ZA1oFp\\_KWNeWFhXjv8](https://forms.gle/ZA1oFp_KWNeWFhXjv8)

**3**

## **MOOT COURT PROPOSITION**

**1.** A democratic country, South Indiana has largest written Constitution, is famous for its diversity in culture, language and democracy with its 32 Provinces. The Constitution of South Indiana provides fundamental rights including Right to equal opportunity in Articles 14 to 18 of the Constitution. Right to equal opportunity is the basic idea by which the citizens get equal chance to participate in society and that, the selection processes should be fair. Article 15 allows the state to make special provisions for advancement of socially and economically backward classes of citizens. Article 16 guarantees equal opportunity in public employment and prohibits discrimination based on factors like religion, race, caste, sex, place of birth or residence. Further, Article 16 enables the state to make reservations in appointments or posts in favor of any backward class of citizens.

**2.** Supreme Court of South Indiana is the uppermost Court of the country. The High Court of the Provinces follow the Supreme Court. The Supreme Court and the High Courts are entrusted with the jurisdiction to give remedy for violation of fundamental rights. The verdicts of Supreme Court binds all the High Courts and subordinate district courts of South Indiana.

**3.** Kerelina, a Province of South Indiana, issued a job opportunity of Office Clerks. Kerelina Staff Selection Commission (KSSC) published the Notification of opening. KSSC invited applications for filling up 12688 posts of Office Clerk in 36 districts of Kerelina, out of which 75 % vacancies i.e. 9516 posts shall to be filled by direct recruitment and remaining 25 % i.e. 3172 post were reserved for Fourth Grade Staffs. Vacant seats were allocated for each district in the advertisement.

**4.** After the said publication, the Province of Kerelina issued a Notification in relation to the vacancy and declared 19 districts as Scheduled District out of 36 districts. It was stated that so far as the vacancy of Scheduled District are concerned, only local resident of those Scheduled districts shall be entitled to apply. It was mentioned that the local residents of concerned scheduled districts (19 Scheduled Districts) only shall be eligible to be appointed. The said order was issued by the Province of Kerelina in exercise of powers conferred under sub-paragraph (1) of paragraph 5 of the Fifth Schedule of the Constitution of South Indiana.

**5.** KSSC again published a revised Advertisement with modifications. It was mentioned in the advertisement that a candidate may apply against the vacancy in only one district of his / her choice. Further, it was mentioned that only local resident of Scheduled districts may apply against the vacancy in Scheduled district. Resident of Non-scheduled district are not illegible for the vacant post in Scheduled district.

**6.** Accordingly, a huge number of candidates applied for the posts both in scheduled and non-scheduled districts and selection process started. Candidates passed preliminary test and written test. District wise result and merit list published for document verification before appointment.

**7.** Meanwhile, the advertisement has been challenged in High court. Several writs have been filed where reservation policy adopted in the said vacancy has been challenged on the ground that 100% reservation in scheduled district is invalid and violated the fundamental right of citizens. After a period of 12 months the High court has stayed the appointment.

**8.** During the period 70% appointments have been done in both scheduled and non-scheduled district after document verification of the candidates. Remaining 30% candidates approached to Supreme Court and filed Special Leave Petition.

## **Proposed Issues:**

1. Whether this Special Leave Petition is maintainable?
2. Whether the Stay of Appointment of remaining candidates is justified?
3. Whether a Province can declare some of the district as Scheduled District?
4. Whether a Province can prohibit a candidate to apply in only one district?
5. Whether a Province can reserve 100% seats of a district for local resident of the concerned district?

## **Note:**

- Only the Laws of South India are in pari materia to the laws of the Republic of India and no such fact is pari materia to any country. This Moot Proposition is purely a work of fiction and resemblance to any such incidence shall be purely coincidental.

**Vivek Kumar Advocate  
Legal Advisor, S.P. Office  
Lohardaga, Jharkhand**

**6th Edition of ICFAI Inter University Moot Court  
Competition, 2025**





# MEET OUR TEAM



**Ms. Girisha Pathak**  
PRESIDENT



**Ms. Aaryushi Goyal**  
VICE-PRESIDENT



**Ms. Simran Kumari**  
Treasurer



**Ms. Ishita Srivastava**  
Co-Treasurer

## SECRETARY BOARD



**Ms. Aditi**



**Mr. Mohit Snehi**



**Mr. Jatin Nagpal**



**Mr. Ankit Ranjan**

# CLARIFICATIONS



**mcc\_iud\_official**



**facultycoordinatorbcc994@gmail.com**

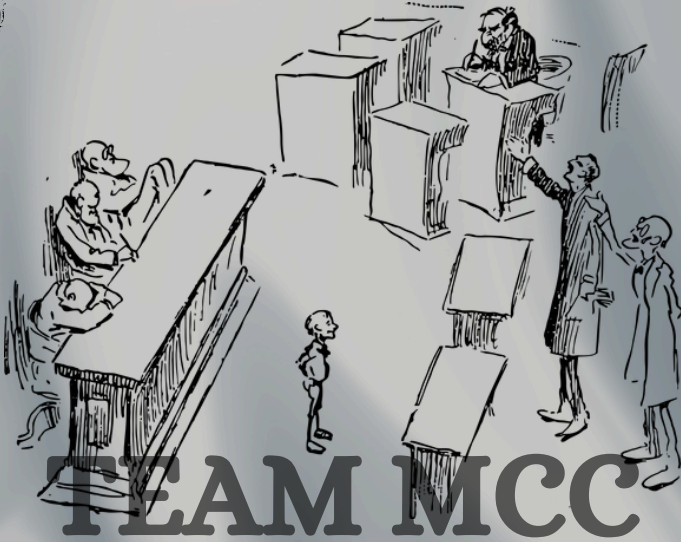
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-  **SAMRIDHI SRIVASTAVA :- +91 77050 40791**

## **Organizing Committee's Rights:**

**The Organizing Committee reserves the right to amend the rules and deadlines. Any changes will be communicated to participants in advance.**

THE ICFAI UNIVERSITY, Dehradun

# 6<sup>TH</sup> INTER UNIVERSITY MOOT COURT COMPETITION



**TEAM MCC**

*Wishes You All the Best.*

